IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

(IB)-345(ND)/2017

IN THE MATTER OF:

M/s. Kaybee Foundry Services (P) Ltd.

PETITIONER

M/s. RL Steel & Energy Ltd.

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 19.9.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Jay Savla, Advocate and

Mr. Prabhat Chaurasia, Advocate

For the Respondents

: Mr. Rohit Rathi, Advocate

ORDER

Learned Counsel for the petitioner is present. Mr. Rohit Rathi, Advocate has put his appearance on behalf of the Corporate Debtor/respondent and seeks some time to file reply to the Company petition. It is represented that there is a scope of settlement in the matter as the talks are going on. However, if the settlement is not reported within 7 days, reply will be filed by the Corporate Debtor as directed.

List on 05.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Suriit 19.9.2017